

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/TT/2019

Subject : Petition for determination of transmission tariff from COD to 31.3.2019 for Raipur Pooling Station–Wardha 765 kV 2nd D/C line along with bay extension and equipment at 765 kV Raipur Pooling Station and Wardha Sub-station pursuant to the direction of the Commission given in its order dated 11.7.2018 in Petition 42/RP/2017.

Date of Hearing : 18.11.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Petitioner : Powergrid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Ltd. & 13 Ors.

Parties present : Shri B. Dash, PGCIL
Shri Zafrul Hasan, PGCIL
Shri A.K. Jain, PGCIL
Shri S.S. Raju, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the Commission vide its order dated 18.9.2017 in Petition No. 218/TT/2016 determined the transmission tariff of the captioned asset whereby the capital cost of 765 kV D/C transmission line was restricted to the indicative cost of ₹3.90 cr/km and the additional capital expenditure during 2017-18 and 2018-19 was also restricted. He further submitted that against the said order, the petitioner filed Review Petition No. 42/RP/2017 and the Commission disposed of the said Review Petition directing them to file a fresh petition submitting all the relevant details for determination of tariff of the subject asset. He submitted that the instant petition is filed as per the direction of the Commission in the said Review Petition and the particulars and justification regarding the cost of the said transmission line have



been submitted in the petition. He submitted that as per the FR, the apportioned approved cost of the asset is ₹142285 lakh against which the estimated completion cost is ₹185773.28 lakh. He submitted that the Petitioner has filed the RCE duly approved by its Board of Directors and the cost of the instant asset is within the revised apportioned approved cost given in the RCE. The time over-run in case of the instant asset has already been condoned by the Commission in order dated 18.9.2017 in Petition No. 218/TT/2016.

2. The representative of the petitioner submitted that they have filed rejoinder to the reply filed by MPPMCL. He submitted that the tariff as claimed by them may be allowed as all the information sought by the Commission is available on record.

3. After hearing the petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

